CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 529/TD/2026

Coram:
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 19th October, 2026

In the matter of

Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for the grant of Category - Ill inter-State trading licence under Section 14 of the Electricity Act, 2003.

And
In the matter of

Probus Smart Things Private Limited,
3rd Floor, No. 63, DSIDC Complex,
Okhla Industrial Phase-1,
New Delhi - 110020

…**Applicant**

Parties Present:
Shri Avijeet Lala, Advocate, PSTPL
Ms. Shreya Dubey, Advocate, PSTPL

ORDER

The Applicant, Probus Smart Things Private Limited (hereinafter referred to as "the Applicant"), a Private Limited Company incorporated under the Companies Act, 2013, has made the present Application under Section 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations"), amended from time to time, for the grant of a Category 'III' trading licence for inter-State trading in electricity across India.

Hearing dated 6.10.2026

2. During the hearing, the learned counsel for the Applicant submitted that the Petitioner has already complied with all the requirements specified in the Trading Licence Regulations, including the issuance of notice in the Newspapers inviting suggestions/objections on the present application. However, no suggestions/ objections have been received so far. Accordingly, the learned counsel prayed to reserve the matter for orders. After hearing the learned counsel for the Applicant, the matter was reserved for orders.

Analysis and Decision

3. We have perused the documents available on record. Regulation 6 of the Trading Licence Regulations provides for the procedure for the grant of a trading licence as under:

> *"**6. Procedure for grant of licence***
>
> *(1) Any person desirous of undertaking inter-State trading in electricity shall make an application to the Commission for grant of licence in the manner specified in Form-I appended to these regulations and such application shall be accompanied by-*
>
> *(a) Such application fee as prescribed by the Central Government from time to time and shall be paid as per the procedure specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any statutory re-enactment thereof.*
>
> *(b) Copies of the annual reports in case of the persons incorporated under the Companies Act, 1956 or Companies Act, 2013 including audited accounts along with the Directors' Report, Auditors' Report, the Schedules and notes to accounts for one Year immediately preceding the Year in which the application has been made and the audited special balance sheet as on any date falling within 30 days immediately preceding the date of filing the application.*
>
> *(2) The Applicant shall post complete application along with annexures and enclosures on its website so as to facilitate access to the application by any person through internet and shall keep them on the website till the disposal of the application.*

(3) The Applicant shall within 7 days after making such application, publish a notice of its application, in two daily newspapers in Form II, with the following particulars, namely:

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(4) The Applicant shall within 7 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published and shall also file the original complete page of the newspaper in which the notice has been published.

(5) The Applicant shall allow a period of 30 days to the public to file objections or suggestions to the notice of application published in the newspapers.

(6) The Applicant shall file its reply before the Commission within 30 days from the last date of receipt of objections or suggestions from the public.

(7) The Commission after consideration of the objections or suggestions received in response to the notice published by the Applicant and its reply may reject the application or may propose to grant licence.

(8) When the Commission proposes to grant licence, it shall publish a notice of its proposal in two daily newspapers, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to issue the licence and with such other details as the Commission considers appropriate, to invite further objections or suggestions to its proposal."

4. The Applicant has submitted the application, as per Form I, along with the requisite fees.

5. The Applicant has uploaded the complete application along with annexures and enclosures on its website in terms of Clause (3) of Regulation 6 of the Trading Licence Regulations, 2020 and has further placed on record the relevant copies of the newspapers in original in which notice of its application has been published. As per Regulation 6 (3) of the Trading Licence Regulations, 2020, the Applicant was required to publish notices of its application within 7 days of filing, in two daily newspapers with circulation in each of the five regions, in addition to publications from Delhi, including one economic daily. The Applicant, *vide* affidavit dated 10.9.2026, has submitted that notices under sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the Trading Licence Regulations have been published by the Applicant company

on 2.9.2026 in Indian Express (Kolkata, Pune, Lucknow, Bhopal, and New Delhi editions), Deccan Herald and Business Standard (Kolkata, Pune, Mumbai, Lucknow, Bangalore, Bhopal, and New Delhi editions). The Applicant has submitted that no objection has been received in response to the public notices.

6. The Applicant Company, Probus Smart Things Private Limited, is a Private Limited Company incorporated on 5.5.2017 under the Companies Act, 2013. Clause 3(a)(2) of the Memorandum of Association provides that the Applicant is authorised to undertake trading in electricity. We note that trading in electricity is covered under the Memorandum of Association of the Applicant. Clause 3(a)(2) of the Memorandum of Association of the Applicant company reads as under:

> *"2. To establish and carry on the business of trading in electricity and act as a trader in sale and purchase of electricity and electrical energy in any form and in any market including power exchange and derivatives market, and by any process and in any fuel, derivatives and to enter into demand side management contracts, energy conservation contracts including energy performance contracts, megawatt contracts, enter into contracts for banking of electricity, energy aggregation or any other contract and to operate as an energy trading company and to get registered with appropriate agency in accordance with the Electricity Act 2003 or any other act, regulations/rules framed therein, policy, guidelines laid down by the Central Government/State Government or any nodal agency from time to time or any statutory modifications or re-enactment thereof and do all acts and things necessary or required for doing aforesaid business, including providing advisory and consultancy in issues related to energy and trading of energy."*

7. In view of the above, it has been submitted by the Applicant that it fulfils the requirements specified in Clause (1) of Regulation 3 of the Trading Licence Regulations.

8. In accordance with Clause (3) of Regulation 3 of the Trading Licence Regulations, a person applying for a Category 'III' trading licence should have a net worth of Rs. Twenty crore and should have maintained a minimum current ratio and liquidity ratio of 1:1 as on the date of the Audited Special Balance Sheet accompanying

the application. The Applicant has submitted the Audited Balance Sheet as on 31.7.2026.

9. Based on the audited special balance sheet as on 31.7.2026, net worth computation has been worked out as under:

Net Worth Computation	**As per the Balance Sheet as of 31.7.2026**
	(Rs. in lakh)
Particulars	
A) Paid up equity capital (1) -	**1.99**
B) Reserves and Surplus	
B.1. Capital Reserves	**0.00**
B.2. Capital Redemption Reserve	**0.00**
B.3. Debenture Redemption Reserve	**0.00**
B.4. Revaluation Reserve	**0.00**
B.5. Share Options Outstanding Account & Reserves other than free reserves	**0.00**
B.6. Securities Premium Reserve	**0.00**
B.7. Surplus (P and L Account)	**2479.92**
B.8. Other Free Reserves (i.e. general reserve and cash flow reserve)	**0.00**
Free Reserves & Surplus considered for net worth (2) (B6+B7+B8)	**2479.92**
C) Loans and Advances given to associates (3)	**0.00**
D) Deferred expenditure (including Misc. Expenses) not written off (4)	**0.00**
Net Worth (1+2-3-4)	**2481.92**

10. The net worth of the Applicant is further represented by the following:

Net worth (Asset approach), Current Ratio & Liquidity Ratio computation	**As per the Balance Sheet as of 31.7.2026**
	(Rs. in lakh)
A) Non-current Assets	
A.1 Net block of Tangible Asset	**224.14**
A.2 Net Block of Intangible Asset	**137.26**
A.3 Capital work in progress	**0.00**
A.4 Intangible Assets under development	**275.86**

A.5 Non-Current investments	**67.06**
A.6 Deferred Tax Assets	**42.64**
A.7 Long-term loans and advances	**0.00**
A.7.1 Less: Loans & Advances given to Associates included in above	**0.00**
A.7.2 Net Long Term Loans & Advances (A.7 - A.7.1)	**0.00**
A.8 Other non-current asset ()	**0.00**
A.9 Deferred expenditure (including Misc. Expenses) not written off (Not considered for net worth computation)	**0.00**
Total Non-Current Assets	**746.96**
Total Non-Current Assets considered for net worth (1)	**746.96**
B. Non-Current Liabilities, Preferential Share & Share Application money and Reserves other than free reserves	
B.1 Share application money pending allotment	**0.00**
B.2 Preference Share Capital -	**0.00**
B.3 Long term Borrowings	**31.30**
B.4 Deferred tax Liabilities	**0.00**
B.5 Other Long Term Liabilities-	**0.00**
B.6 Long Term provisions	**55.72**
B.7 Reserves other than free reserves	**0.00**
Total Non-Current Liabilities, Reserves other than free reserves considered for Net worth (2)	**87.02**
C. Current Assets	
C.1. Current Investments	**0.00**
C.2. Inventories	**697.95**
C.3. Trade Receivables	**976.80**
C.4. Cash and cash equivalents	**1807.04**
C.5 Short Term Loans & Advances-	**0.00**
C.5.1 Less: Loans and Advances given to associates	**0.00**
C.5.2 Net Short Term Loan and Advances (C.5 - C.5.1)	**0.00**
C.6 Other current assets	**308.77**
C.7 Deferred Expenditure	**0.00**
Total Current Assets	**3790.56**
Total Current Asset considered for Net worth (3)	**3790.56**
D. Current Liabilities	
D.1. Short-term Borrowings (Including other Financial liabilities)	**1683.01**
D.2. Trade payables	**234.88**
D.3. Other Current liabilities	**49.09**
D.4. Short-term provisions	**1.57**
Total Current Liabilities considered for Net worth (4)	**1968.55**
Net worth ((1-2)+(3-4))	**2481.95**

11. Based on the Audited Balance Sheet as on 31.7.2026, net worth, current ratio, and liquidity ratio have been worked out as under:

Sr. No.	**Particulars**	**As per the Balance Sheet as of 31.7.2026**
1.	Net worth **(Rs. in lakh)**	**2481.95**
2.	Current ratio	1.93
3.	Liquidity ratio	1.57

12. In accordance with Clause (2) of Regulation 3 of the Trading Licence Regulations, the Applicant should have at least one full-time professional possessing qualifications and experience in power system operation and the commercial aspects of power transfer, including finance, commerce and accounts. With regard to full-time professionals, the Applicant has submitted that Shri Aditya Kumar Verma, AVP-Product holds a Bachelor of Technology in Electrical Engineering, has been engaged for System Operation/Power Trading/Energy Risk Management, and possesses more than twelve (12) years of experience in the power sector including experience in system operations, power trading operations and system operation analytics. Shri Saikat Bose, GM-Finance, holds a Bachelor of Business Administration and Masters of Business Administration in Finance, and possesses over fifteen (15) years of experience in the Indian Power Sector, specializing in Power Trading Finance, Commercial Operations, Energy Accounting, Billing & Settlement, Financial Reconciliation, Exchange Operations and Regulatory Compliance. He is also experienced in managing commercial settlements, payment reconciliation, fund management, invoicing, financial reporting and Open Access commercial operations while ensuring compliance with CERC/SERC regulations. Accordingly, as per the information submitted by the Applicant, it fulfils the requirements of Clause (2) of Regulation 3 of the Trading Licence Regulations.

13. On consideration of the above facts, after a preliminary examination, we find that the Applicant meets the requirements as specified in the Trading Licence Regulations for the grant of a Category 'III' trading licence. In view thereof, the Commission proposes to grant a Category 'III' trading licence to the Applicant. We direct that a notice under Clause (a) of Sub-section (5) of Section 15 of the Act be issued inviting further suggestions or objections to the proposal of the Commission.

14. The Petition shall be listed for a final hearing on **5.11.2026**.

sd/-	**sd/-**	**sd/-**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V)**
Member	**Member**	**Member**